

Notification under Essential Commodities Act, 1995

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): On behalf of Shri Eduardo Faleiro I beg to lay on the Table a copy of the Drugs (Prices Control) Order, 1995 (Hindi and English versions) published in Notification No. S.O. 18(E) in Gazette of India dated the 6th January, 1995 under sub-section (6) of section 3 of the Essential Commodities Act, 1995.

[Placed in Library. See No. LT 7020/95]

Review on the working of and Annual Report of the Hindustan Paper Corporation Ltd. for 1993-94 alongwith a Statement showing reasons for delay in laying these papers

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): On behalf of Shrimati Krishna Sahi I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Statement Regarding Review by the Government of the working of the Hindustan Paper Corporation Limited and its subsidiaries for the year 1993-94.
 - (ii) Annual Report of the Hindustan Paper Corporation Limited and its subsidiaries for the year 1993-94 alongwith Audited Accounts And comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 7021/95]

Annual Accounts and Review of the Audited Accounts of the Khadi and Village Industries Commission Bombay for 1993-94.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): On behalf of Shri M. Arunachalam I beg to lay on the Table—

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1993-94 together with Audit Report thereon under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.

- (2) Statement (Hindi and English versions) regarding Review by the Government of the Audited Accounts of the Khadi and Village Industries Commission, Bombay, for the year 1993-94.

[Placed in Library. See No. LT 7022/95]

Notification under the Customs Act, 1962 etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASEKHARA MURTHY): I beg to lay on the Table — (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962—

- (i) G.S.R. 574 (E) published in Gazette of India dated the 13th July, 1994 together with an explanatory memorandum rescinding 51 notifications mentioned in the notification.
- (ii) G.S.R. 575 (E) to G.S.R. 584 (E) published in Gazette of India dated the 13th July, 1994 together with an explanatory memorandum seeking to consolidate and continue the concessional rates of import duty or full exemptions which were scattered in earlier notifications.
- (iii) G.S.R. 604 (E) published in Gazette of India dated the 4th August, 1994 together with an explanatory memorandum making certain amendments in the Notification No. 252/90-Cus., dated the 12th October, 1990.
- (iv) G.S.R. 845 (E) and G.S.R. 846 (E) published in Gazette of India dated the 6th August, 1994 together with an explanatory memorandum seeking to permit export of gem and jewellery manufactured by exporting units in Export Processing zone and Jhandewalan Jewellery Complex, Delhi, through passengers' baggage.
- (v) G.S.R. 668 (E) published in Gazette of India dated the 2nd September, 1994 together with an explanatory memorandum regarding exemption to Animal Embryos, when imported into India, from the whole of the basic duty of Customs leviable thereon.
- (vi) G.S.R. 680 (E) published in Gazette of India dated the 7th September, 1994 together with an explanatory memorandum regarding exemption to all goods when imported into India and intended for donation for the relief and rehabilitation of the people affected by the earthquake in the States of Maharashtra and Karnataka from the whole of the basic and additional duties of Customs leviable thereon subject to certain conditions.
- (vii) G.S.R. 685 (E) published in Gazette of India dated the 9th September, 1994 together with an explanatory memorandum seeking to reduce the